

**Statement**

*Total fund allocation and utilization for modernization of CAPFs  
under Arms and Ammunition head.*

(₹ in crore)

CAPFs	Amount (General + Mod) for Arms and Ammunitions					
	2014-15		2015-16		2016-17	
	RE	Expn.	RE	Expn.	RE	Expn.
BSF	257.00	257.00	382.25	382.21	380.30	385.21
CISF	21.40	21.40	26.30	26.30	26.10	26.10
CRPF	187.23	176.94	72.00	69.71	109.39	108.53
TOTAL	465.63	455.34	480.55	478.22	515.79	519.84

**Acquisition of shares in overseas oil and gas fields**

\*396. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether Indian energy companies are aggressively into the process of buying shares in overseas oil and gas fields;

(b) if so, the details thereof;

(c) which are the countries where shares in oil and gas fields have been acquired till 2017; and

(d) whether the Indian companies would import crude oil to India or set up their own refineries in the respective countries?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Indian Public Sector Oil companies have been acquiring assets independently or through participating in consortium with other Indian Public Sector Oil companies or foreign companies. The acquisition of stakes and/or ownership of oil and gas assets abroad by Indian PSU Oil and Gas companies are envisaged to augment energy security of India.

(c) Indian Public Sector Oil and Gas companies, till February 2018, have acquired stake in 27 countries, including Australia, Azerbaijan, Bangladesh, Brazil, Canada, Colombia, East Timor, Gabon, Indonesia, Iran, Iraq, Kazakhstan, Libya, Mozambique, Myanmar, Namibia, New Zealand, Nigeria, Russia, South Sudan, Sudan, Syria, USA, UAE, Venezuela, Vietnam, Yemen.

(d) The acquisition of assets abroad, set up a refinery abroad and whether to bring the oil and gas so acquired to India or to sell them in the international market is a commercial decision of management of respective company.

**National policy for domestic workers**

\*397. SHRI HUSAIN DALWAI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) how far has the consultation progressed for drafting the National Policy for Domestic Workers;

(b) whether a timeline has been set for finalizing the draft and its implementation, if so, the details thereof and if not, the reasons therefor;

(c) the details of number of comments received from the public; and

(d) whether any experts and Non-Governmental Organisations (NGOs) or other organisations working with domestic workers are being consulted during the drafting process, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) Discussions are under way regarding a National Policy for Domestic workers. The salient features of the proposed policy are given in the Statement-I (*See* below). A series of meetings involving representatives of the Ministry of Labour and Employment, ILO and other stakeholder organizations like Trade Unions/Associations, NGO's, State Government representatives have been held in this connection and comments/suggestions have been invited from the general public in this regard, which are being examined.

(c) The details of comments received from the public are the Statement-II (*See* below).

(d) The representatives of the Ministry of Labour and Employment, ILO and other Stakeholders including the Domestic Workers Sector Skill Council and representatives of various recognized Trade Unions/Associations, representatives of NGO's dealing with domestic workers etc. have been consulted in the drafting process.

***Statement-I***

*Salient features of the proposed draft National Policy on Domestic Workers*

- (i) Inclusion of Domestic Workers in the existing legislations.
- (ii) Domestic workers will have the right to register as workers. Such registration will facilitate their access to rights and benefits accruing to them as workers.